

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 15th DAY OF SEPTEMBER, 2000

M.A.5091/2000 in D.No.4383/2000 <sup>DA (1040/2000)</sup>

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.S.DAYAL, MEMBER(A)

1. Vinod Kumar, son of Shri Janki prasad  
R/o Vill.&P.O Hasori, Jhansi.
2. Chhote Lal, s/o Shri Chiman  
R/o 97 Talpura, Babina, Jhansi
3. Harish yadav, son of Shri Badri Pd.Yadav  
R/o 22 Lalkurti Bazar, Jhansi
4. Vinod Kumar, S/o Sujan singh  
R/o 9A MES Colony  
Jhansi
5. Suresh kumar. S/o Bansi Lal  
r/o vill Hasari, jhansi
6. Kali Charan, s/o late Shri Munna Lal  
R/o 567/1,Nai basti, Jhansi.

... Applicant

(By Adv: Shri K.P.Singh)

versus

1. Union of India through Secretary  
Ministry of Defence, New Delhi
2. Chief Engineer, HQS Central command  
Lucknow.
3. Chief Engineer Lucknow Zone  
Lucknow.
4. Commander Works Engineer  
Jhansi.

... Respondents

(By Adv: Shri Ratnakar Chaudhary)

O R D E R(Oral)

(By Hon.Mr.Justice R.R.K.Trivedi,V.C.)

We have heard counsel for the applicants and Shri Ratnakar Chaudhary, learned Addl. Standing Counsel for Union of India.

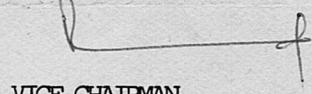
By this application u/s 19 of the A.T.Act,1985 the relief claimed is that the respondents may be directed to declare the result of the selection held in February,1997. the applicants claim that they had applied for the post of Chaukidars.

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They were all interviewed and performancewise they are hopeful for the selection but the respondents without giving any reason are not declaring the result. It has also been alleged that by manipulating the records they intend to appoint others.

Without entering into the merits of the allegations made, on the sole grounds that if the selection was held in 1997, the result ought to have been declared within a reasonable time, we dispose of this application with a direction to the respondents no.3 & 4 to declare the result of the selection held in February, 1997 within a month.

No order as to costs.

  
MEMBER(A)  
VICE CHAIRMAN

Dated: 15.9.2000

Uv/